

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/1896/2021 IA/3117/2023IA/2006/2021 IA/2721/2021IA/28/2023C.P.
(IB)/1220(MB)2020

IN THE MATTER OF

Anand Rathi Global Finance Ltd.

V/S

Doshi Holdings Pvt.Ltd.

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **26.07.2024**. To be taken up at **02:30 p.m.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)